

ITEM NO.302

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).1183-1185/2020
(Arising out of impugned final judgment and order dated 05-02-2020
in CRRP No. 104/2020 05-02-2020 in CRRP No. 105/2020 05-02-2020 in
CRRP No. 106/2020 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

MUKESH & ORS.

Respondent(s)

(IA No. 23993/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 23994/2020 - EXEMPTION FROM FILING O.T.)

Date : 14-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Chirag M. Shroff, AOR.
Mr. Kanu Agrawal, Adv.
Ms. Swati Ghildayal, Adv.
Mr. Manan Popli, Adv.
Mr. Adit Khurana, Adv.
Mr. Rajeev Ranjan, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Varun Chugh, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Digvijay Dam, Adv.
Mr. B.V. B. Das, AOR
Ms. Yashika Verma, Adv.
Ms. Abhilasha Bharti, Adv.

For Respondent(s) Ms. Anjana Prakash, Sr. Adv. (AC)

Ms. Vrinda Grover, Adv.
Mr. Sovtik Banerjee, Adv.
Mr. Sidharth, Adv.
Ms. Payoshi, Adv.

Dr. A.P. Singh, Adv.
Ms. Geeta Chauhan, Adv.
Mr. V.P. Singh, Adv.
Ms. Richa Singh, Adv.
Ms. Pratima Rani, Adv.
Mr. Sadashiv, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Shri Tushar Mehta, learned Solicitor General appearing on behalf of the Union of India/NCT of Delhi, Dr. A.P.Singh, learned counsel appearing on behalf of respondents viz. Vinay Sharma and Akshay Kumar Thakur, Ms. Vrinda Grover, learned counsel appearing on behalf of the respondent viz. Mukesh and Ms. Anjana Prakash, learned senior counsel appearing as amicus in the matter of respondent-Pawan Gupta.

We have been informed that by an order dated 13.02.2020, the learned Trial Court has adjourned the matter to 17th February, 2020 noticing the fact that the writ petition challenging the rejection of the mercy petition of convict - Vinay Sharma is pending in this Court and is fixed for orders on 14th February, 2020 i.e. today. The Writ Petition (Cr1.) No. 65 of 2020 titled Vinay Sharma vs. Union of India & Ors has been dismissed by our order of the date.

The Trial Court has fixed the matter for 17th February, 2020 at 2.00 p.m., we are of the view that these petitions be taken up thereafter.

List these special leave petitions on 20th February, 2020 at 3.00 p.m.

We make it clear that the pendency of these petitions may not be treated as an impediment for the Trial Court to consider the matter on its own merits.

(MAHABIR SINGH)
AR-cum-PS

(MADHU BALA)
AR-CUM-PS

(BEENA JOLLY)
BRANCH OFFICER